

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 130/GT/2014

Subject: Determination of tariff for Barh Super Thermal Power Station, Stage-II (2 x 660 MW) of the 1st Unit (Unit-IV) for the period 15.11.2014 to 31.3.2019.

Date of Hearing : **6.9.2016**

Coram: Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : NTPC Ltd.

Respondents : South Bihar Power Distribution Company Limited and 4 others

Parties present : Shri Ajay Dua, NTPC
Shri Shankar Saran, NTPC
Shri Nishant Gupta, NTPC
Shri Umesh Ambati, NTPC
Shri R. B. Sharma, Advocate, BSPHCL and GRIDCO
Shri Tapas Pattanaik, GRIDCO
Shri Madhusudan Sahoo, GRIDCO
Shri Banshi Dhar Ojha, GRIDCO
Shri S. R. Sarangi, GRIDCO

Record of Proceedings

During the hearing, the learned counsel for the respondent, GRIDCO submitted that since the issue of COD of the generating station filed by GRIDCO in Petition No.130/MP/2015 is pending for orders of the Commission, this petition may be taken up for hearing after disposal of the said petition. He also submitted that petitioner may be directed to submit the status of the vigilance investigation as regards the work awarded to the contractor at double the cost by the petitioner.

2. The representative of the petitioner submitted that it may be granted time to revise the petition along with forms based on audited cost for both Unit 4 & 5 (Stage-II). He also clarified that the work awarded at double the cost was related to local contracts only and not in respect of Corporate contracts handled by M/s BHEL.

3. The Commission observed that the petition shall be taken up for hearing after the disposal of the issue in Petition No.130/MP/2015. The Commission however directed that the parties shall in the meanwhile complete the pleadings in the matter.

By order of the Commission

-Sd/-
B. Sree Kumar
Dy. Chief (Law)

